

- (a) whether Government is going to make a provision for constitution of special courts for hearing into offences against women or for their hearing in Fast Track Courts;
- (b) if so the details thereof; and
- (c) if not, the steps being taken to ensure justice for women?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) Government has no proposal at present for constitution of Special Courts as Fast Track Courts for hearing crimes against women. However, the State Governments can constitute special courts in consultation with the respective High Courts.

#### **Road-map for judicial reforms**

1709. DR. K. MALAISAMY:

SHRI MOHD. ALI KHAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) what is the stage of the road-map for judicial reforms;
- (b) the details as to the features of the proposed reforms; and
- (c) whether such reforms would reduce the pendency of cases and ensure quick and effective justice to the aggrieved litigants?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Government is preparing a roadmap for judicial reforms in the country which aims, *inter alia*, at reducing pendency in the courts, at providing quick and effective justice, introducing accountability of the judges and bringing in transparency in judicial processes for the litigants. The details of the roadmap are being worked out.

#### **Pendency of court cases**

†1710. SHRI JANESHWAR MISHRA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that the pendency of cases runs into lacs and the main reason behind this pendency is the nature of present judicial procedures and the system, and the shortage of staff;
- (b) if so, whether Government is working on any concrete and effective plan to expedite justice and for disposal of pending cases; and
- (c) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Over three crore cases are pending in the courts. Vacancies in the subordinate judiciary and shortage of staff in the Subordinate Courts are among of the reasons for pendency.

(b) and (c) Expeditious disposal of cases is exclusively within the domain of the Judiciary. Government has, however, taken several steps to facilitate disposal of cases in the courts, including pending cases which include:

†Original notice of the question was received in Hindi.